

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403
IB/171/ND/2024

IN THE MATTER OF:

Capt. Jaime Meseguer Sanchis	...	Applicant
Versus		
Zexus Air Services Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Reena Jain, Adv.

For the Respondent : Mr. Nitesh Singh, Mr. Devender Singh, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the applicant has submitted that they have already served the notice and filed proof of service which is still not on Board. Applicant is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Learned Counsel for the respondent is present through video-conferencing and has stated that they have received the copy of the application however, relevant documents is not annexed with the application. Learned Counsel for the applicant is directed to serve a complete and legible copy of the application to the Learned Counsel for the respondent. Let reply be filed on behalf of the respondent within seven working days, with a copy in advance to the opposite side. Let this matter be posted to 22.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)